



**IN THE INCOME TAX APPELLATE TRIBUNAL
SMC BENCH, LUCKNOW**

BEFORE SHRI. SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.256/LKW/2023
Assessment Year: 2015-16

Shashi Kala Agarwal Prayagpur Bahraich	v.	The Income Tax Officer Range II Bahraich
TAN/PAN:AAUPA8497K		
(Appellant)		(Respondent)

Appellant by:	None
Respondent by:	Shri Sanjeev Krishna Sharma, D.R.
Date of hearing:	02 12 2024
Date of pronouncement:	03 12 2024

ORDER

This appeal has been preferred by the assessee against the order dated 30.06.2023, passed by the Id. Commissioner of Income Tax (Appeal), National Faceless Appeal Centre (NFAC), Delhi for Assessment Year 2015-16.

2. At the outset, it was noticed that the assessee has submitted an application dated 30.11.2024, vide which it has been submitted that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2024 (DTVSV, 2024) and she has enclosed copy of Form No.1 filed before the Income Tax Department on 20.11.2024. In response to which, the Ld. Principal Commissioner of Income Tax, Gorakhpur (designated authority) has issued Form No.2 on 21.11.2024. The copy of form No.2 is

placed on record. The prayer of the assessee was that in view of the above, she may be permitted to withdraw the appeal.

3. In view of the prayer made by the assessee, I permit the assessee to withdraw the appeal and the same is consigned to record with the liberty to the assessee to approach the Tribunal again in case the assessee's application under Direct Tax Vivad Se Vishwas Scheme is not finally accepted by the Department.

4. In the result, the appeal of the assessee is dismissed for statistical purposes.

Order pronounced in the open Court on 03/12/2024.

Sd/-
[SUDHANSHU SRIVASTAVA]
JUDICIAL MEMBER

DATED:03/12/2024

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. DR

By order

Assistant Registrar



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